

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4539
ANSWERED ON:22.05.2006
PROPOSALS UNDER FOREST CONSERVATION ACT,1980
Jogi Shri Ajit

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of proposals under consideration for approval under the Forest Conservation Act, 1980, State-wise;
- (b) whether there is any fixed time limit for taking a final decision on these proposals; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

- (a) 114 proposals for diversion of forest land received from various State/Union Territory Governments are under consideration of the Ministry under the provisions of Forest (Conservation) Act, 1980. The State-wise list of the proposals is enclosed as Annexure.
- (b) and (c) As per Forest (Conservation) Rules, 2003, a time limit of 60 days has been fixed for Central Government for taking a decision on the complete proposal received from the State. Since receipt, processing and clearance of proposals is a continuous process, at any given point of time, some proposals will always be under consideration of the Ministry.